(Interruption)

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Mr. Narayanasamy you have said it already. whatever he wanted to

say he said it.............(Interruption)Mr. Narayanasamy, please sit down (Interruption) Okay, he has said it. Mr. Inder Kumar Gujaral (Interruptions)............Mr Inder Kumar Gujral

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, may I say something?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ: The Home Minister is on his legs (Interruptions)
.____ Please sit down. The Home Minister is on his legs. Please listen to him.

SHRI S.B. CHAVAN: Mada,n, it is a matter of great concern to all of us that some of the fundamentalist organisations are trying to destroy the communal harmony in Pondicherry and in fact, it seems that the possibilities of its spreading in other are aseannot be ruled out and that is why I have specially written to all the Chief Ministers, including those of Pondicherry Tamil Nadu and roundabout areas, that if they want any assistance from the Central Government, we are prepared to give them but we would like to set that a situation as the hon. Member, Shri Baby.has said. like Ayodya, should not be created. We have become wise after the event. That is why we will not depend on any body's promise, that things arc not going to take that kind of escape.

U. S. Protests to India

SHRI INDER KUMAR GUJARAL (Bihar): Madam, I would draw the attention of the House to a news in today's press—*The*

Hindu is before me-that the United States Charged' Affairs, has made a formal protest to the Ministry of External Affairs about the remarks made by the hon. Home Minister in the Lok Sabha. 1, for one, support whatever the Home Minister has said because the situation is very serious and very strange. What are they objecting to? We are seeing for quite some time now in every turn of events the type of policy which began with Raphaels .gaffe, as it is being called, Clinton's remarks in the U. N., Clinton's writing letters to various people who are trying to break Indis's integrity and their efforts to take off Pakistan from the list of terrorist States. Despite Pakistan's doings and also, at the same time its trying to withdraw the Pressler Amendment relating to the nuclear weapon that Pakistan now has, If my non, friend, the Home Minister, had taken the House into conudenceand he has told the Lok Sabha—and [hope he will tell us also that he is quite unhappy—and 1 think, there, he expressed the sentiments of the entire country - and he is unable to understand why the U.S. is going out of its way to bring India— U.S. relations under strain,-We could have joined him in expressing the sentiments of the country. We are seeing every day that everything is happening, for instance, the situation that has now emerged, We do not know what the objectives of the United States are, and that is what the Home Minister has said—and I for one, with some background of foreign affairs, believe that all these acts, put together, do not mean only casual remarks, I am glad that the Government of India— and I hope he represents the Government of India's views -is taking a serious view of it, particularly when the Under Secretary of State of America is coming here in a week or so-I am in favour of letting the diplomat's come here: 1 am not in favour of boycotting anything but I am also equally keen—and I want that in the light of the Resolution that has been passed here and also in the Lok Sabha, the views of the country must be firmly convyed. The Indian people, whatever our politics be, firmly stand for the integrity of India, the unity of India, the secular character of India and this, we will preserve with all sacrifice and with all emphasis.

प्रोफेसर विजय कुसार मत्होसा (दिल्ला) : उपसभाध्यक्ष महोदया, को सवाल गुजराज साहब ने सठाया है, मैं उनकी इसभावना के साथ सहस्ति 417

ब्यक्त करता चाड़ हा है। होस मिनिस्टर साहब ने शोह तमा के अंदर को अजन दिया था. मेरा तो विचार यह है कि यह उससे भो और ज्यादा सक्त होता चाहिए था। अमरोहा के राष्ट्रपति ने जिस तरह से रंजाब के बारे में, कश्मीर के बारे में बक्तब्य दिए हैं, जिस तरह से उन्होंने भारत विरोधी जो जातं हवाडी हैं, उनकी बढ़ावा देने को कोशिश को है। वह निन्दतीय है और मानवा-बिकारों के भामले में अभरीका की अपने गिरेबान में मुंह डालकर देखना चाहिए या कि अमरीका मान्याधिकारी की इता िस प्रकार से और कहां-कहां कर रहा है। भारत इस समत्र मानवा-बिजरों को दृष्टि पे, दृदिमा में जायद ही कोई देण ऐसा है: जिसमें आवशाबिदारों की रक्षा ऐसे की जाती हो, जैसे कि भारत में को जाती है। क्लिटन साइब को यह शुल जाना चाहिए कि ये मारी दुविया के मुल्यान है और सारी दुविया पर राज कर रहे हैं और किस भी देश को चाहे, वे धमको के स्वर में उपदेश दे सकते हैं था इस प्रकार से उसको नीचा दिजा सकते हैं।

होम निनिस्टर नाहब ने जो बुछ कड़ा है इन उसका पुरा समर्थेव अरते हैं। यह वारा अञ् जो 80--90 करोड़ का राष्ट्र है, यह एवं स्वर में भारत के आंतरिक भामतों में कियी भी दूबरे देश जा दखन, वह चाहे अनरीका हो या और कोई हो, उसको सहय यहीं अरेगा और होन मिनिस्टर लाहब को और हवारे प्रधान मंत्री नी यह बान अमेरी हा को, उसके राष्ट्रपति को आर दुनिया को स्पष्ट घर देनों बाहिए कि मारत को स्थतंत्रहा, भारत की एकता और अवंडना के ऊपर पाकिस्तान जो आंतजबादी हमले कर रहा **है, ऑनकबाद के जा**ंद्रम से आई० एस० आई० जो कुछ कर रहा है, उसको जो भी बढ़ाला देगा उसको दुश्मनी का जारीबाई समझा जाएगा, वह भारत विरोजी जर्रवाई होर्ना, इसको उन्हें स्पष्ट करना बाहिए।

SHRI ASHOK. MITRA (West Bengal): Madam, Vice-Chairman, this is a very erious matter. I think all of us unitedly

I must tell the United States Government that India does not belong to them, India belongs to India and it will continue to belong to India. In this connection, I would like to invite the attention of the Minister of Home Affairs to a very grave development which has been going on in the country for the past three years. The United States Government has issued advertisements. In our newspapers inviting information about Indian citizens who are supposed to be conspiring against the United States Government. Madam, one remote judge in some remote circuit in the United States has given a verdict that American Intelli, gence agents have the right to arrest any citizen of any country in the world if such a person is conspiring in the United States. That judge claimed that even an Indian, from the soil of India, can be arrested and taken to the United States for trial. Madam, we should not tolerate this kind of nonsense. Some months ago i put a question to the Minister for External Affairs and asked, "What is he doing about it ?" I did not get any satisfactory answer. I wish me Government would now take this matter seriously.

Madam, kindly give me one more miniute. This particular Charge d' Affairs of the United States of America was some years ago, the Consul-General in Calcutta. 1 had occasion to make a speech in Calcutta criticing the drug culture which the United States is propagating to the entire world. This gentleman wrote me a threatening later. I would demand that all citizens of India must have the protection of our Government against outsiders who threaten us on oar own soil. I hope the Minister of Home Affairs would come out with a categorical statement on matters.

SHRI JAGESH DESA1 (Maharashtra) ; Madam, Vice-Chairman, I compliment the Home Minister for making a very firom and bold statement. I feel that the message must have gone to the Clinton administration that this kind of aninterference in India's internal affairs would not be tolerated by the people of this country. The whole country is united on

This nonsense will not be tolerated by the people of this country. And Gujaral419

ii asked, "What is the object of the U.S.?" it is highly thankful to the hon. Members who are very, very clear. The U.S.A. does not want a strong India. Soviet Union has disintegrated and, now, there are only two powers, that is, China and India. They want to weaken India by encouraging this kind of terrorist activities in India. 1 am sure that the Government of India will never succumb to any pressure of the U.S. or any other country which is going to nterfere in the affairs of our country. 1 compliment the Home Minister once again. . . . (Interruptions)...

SHRI KAMAL MORARKA (Rajasthan) Including the Finance Ministry.

SHRI JAGDESH DESA1: Why do you talk of Finance Ministry now ?I shall, however, say that we have shown in the Budget itself that we want to pay the debts.

SHRI MAKHAN LAL FOTFDAR (Uttar Pradesh): You only congratulate the Home Minister.

SHRI JAGESH DESA1: I am sure that the voice of this country will be heard by the U.S. and that they will not poke their nose into the affairs of this country.

विपक्ष के नेता (श्री सिकन्दर बख्त) : सदर साहिबा, अमेरिका का हिन्दुस्तान की करफ जो एटीटयड है, मैं उस सिलसिले में कश्मीर पर बोलते हुए अपने ख्यालात तफर्साल के सन्य रख चुका हूं, आपके सामने दोहराना नहीं चाहता। लंकिन अभी-अभी आनरेबिल मेंबर अखेल सित्र ने एक बात कही है। मैं जरूर जानना चाहंगा कि कीन से अखबार में इस किस्स की बात या इस जिस्म का इक्षहार आधा है ? अगर वे मेहरबानी करके हमें बदाएं तो बड़ा करम होगा ।

SHRI ASHOK MITRA: It is the Cal cal Statesman".

SHRI SIKANDER BAKHAT : Do you have a copy of that?

copy of that. I am so grteful. Thank you.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Madam, I am

supporting the stand that 1 have taken in the Lok Sabha. I am not aware as to what kind of a protest letter Charged' Affairs of the office of the U.S.A. has come to the External Affairs Ministry nor will it be proper for me to even divulge as to what contains, though 1 am not aware on it. The kind of letter that I got is totally different from what the hon. Member was mentioning. So, the question protest will arise if they are prepared to deny the facts, what 1 stated was based on the facts available with us. Let them say that President Clinton did not make such a statement. Let them also say that President Clinton did not make the kind of statement that was widely reported by all the newspapers having been made by him when the Pakistan Ambassador presented the credentials to him. Let them say that both the statements are not correct. If the statements are correct, then what is it that they are trying to protest? 1 still have a right to ask them. Instrument of Accession of Kashmir cannot be questioned by anyone in the entire world community. They have no business to question it. And if they know a little bit of international diplomacy, the fact that we have gone as a complainant to the U.N.O. clearly shows our sovereignty over the area beyond any doubt. And, if Mr. Clinton or., for that matter, any other officei wants to say that the Instrument of Accession is not acceptable to them, I can sav with all the force at my command, that there can be no force in the world which can possibly say that Jammu and Kashmir is not a part of India, and we will never accept that position. This matter is absolutely clear. There can be no doubt about it. if I have any wrong information, certainly, have a right to correct me. But if the information is correct, what is there to protest? Or, what else is it? Is it or is it not interference in our internal affairs ? If there is any interference. in the internal affairs of our country, certainly, we have a right to say, "You SHRI ASHOK MITRA: I can provide a are trying to interfere in our matters. You have no right to interfere." That we have pointed cut There is nothing wrong about it. There are also other statements made by others. After! having said about President Clinton, I don't think I should clarify our position about Robin

something. About the Charge d'Affaire,s\ statement, I am not aware of the diplomatic ! niceties involved. But, there also, what I stated on the floor of the Mouse is 100 per cent correct. When the three Senators of the Republican Party were with me, they clearly stated that this was not the US Government's policy. Then, what else is it when Robin Raphael says, 'if it is agaist the US Government's policy' and the Charge d'affaires say*. 'this is the US Government's policy" '.' To say now. 'No, no, I did not mean that, I think, is a different matter. Interpretation is a matter which you can indulge in any way. ! have no objection to that. About the point which the hon. Member, Shri Ashok Mitra, has raised that the Church or whosoever has given this kind of advertisement, cannot object to any insititution giving any kind of advertisement to a newspaper. But let somebody come here and try to arrest an Indian citizen against the wishes of the Government of India, we will show them what the Indian law is. We will never tolerate this The Indian Government will definitely be very firm. No Government on earth can tolerate this. Even if a citizen has committed a mistake even if he is a criminal, there are Extradition Treaties and according to the law, one has to act. If they take the law into their own hands and say that we can arrest anyone. we would not like to see that situation. 1 don't think that we can put up this kind of bullying if somebody wants to do. I don't know who is involved. But this is the legal position. I am not saying against anyone.

References

Need to Declare National Holiday on the Birthday of Dr. B. R. Ambedkar

श्रीमती सत्था बहिन (उत्तर १देश) उपसमाध्यक्ष महोदया, यह बड़ी अच्छी बात है, बड़े सौभाग्य की बात में समझती हं कि मानव संसाधन विकास मंत्री यहां बैठे हए हैं और वे मेरी इस अत्यंत महत्वपूर्ण बात की तुरफ ध्यान देंगे कि 14 अप्रैल को बाबा साहब डा० अम्बेदकर की जयंती जा रही है और ये दिन ऐसा है जब संविधान निर्माता और सामाजिक न्यायं के जनक, दक्षितों के आराध्य देव बाबा साहब डा० अम्बेदकर की जयंती सामाजिक

मेरा अनुरोध है माननीय मंत्री जी से और केन्द्र सरकार से कि इस दिन को बार्न (६४ 14 अप्रैल को राष्ट्रीय पर्व घोषित किया जाए शांकि लोगों को मुविधा हो जाने में और उन के प्रति श्रद्धांजिन अपित करने में। मेरा अनरोध है कि इसको राष्ट्रीय पर्व घोषित किया जाए और इसे राष्ट्रीय पर्व की तरह सरकारी स्थर पर केन्द्र सरकार और राज्य सरकार के तालका लेवल और जिला लेवल पर सभी मरकारी दफ्तरों में मनाया जाना चाहिए। इसी तरह स्कूलों में भी मनाया जाना चाहिए चाहे वे मान्यता प्राप्त हो या प्राइदेट स्कल हो । इस तरह का एक निर्देण सरकार की तरफ से जाना चाहिए।

प्रति श्रद्धांजलि अपित करने के लिए निकलते

Mode

दूसरी बात में यह कहना चाहती है कि बावा साहब डा० अप्येदकार की तस्वीर हर सरकारी कार्यालय में, हर राज्य के हर सुरकारी कार्या-लय में अनिवार्य रूप से लगाई जानी चाहिए । यह भेरा अनुरोध है और मैं समझती है कि यह एक अत्यंत महत्वपूर्ण विषय है और दक्षितों के लिए बड़ा संवेदनशील विषय है । मझे आशा है कि इस पर माननीय मानव संसाधन विकास मंत्री ध्यान देंगे और इस बारे में आवश्यक निर्देश जारी क्षेंगे ।

श्री आनंद प्रकाश गौतम (उत्तर प्रदेश) : महोदया मैं मृत्या बहिन के कथन का समर्थन करता हं और मांग करता हूं सरकार से कि 14 अप्रैल से हफ़ता भर पहले तक त्रंत इस सबंध में कोई निर्देश विभागों को जारी करवा दें ताकि इसको कार्यान्वित किया जा सके ।